ORISSA POST, Bhubaneswar, 21.7.2025
Page No. 5, Size:(6.54)cms X (8.48)cms.

# Plaint filed with NHRC over alleged illegal arrests in jumbo death case

POST NEWS NETWORK

**Keonjhar, July 20:** A complaint has been filed with the National Human Rights Commission (NHRC) in New Delhi over the alleged illegal detention of 11 residents of Saleikena village in Keonjhar district in connection with an elephant death and tusk theft case.

According to human rights activist Narayan Rath, the individuals were forcibly taken from their homes by Forest officials under the Telkoi forest range on the night of July 7, without any formal charges or a first information report (FIR) being filed.

The complaint, filed on behalf of victim Nanda Kishore Munda and others, claims the villagers were picked up around 11pm while some were having dinner. They were allegedly held at the Telkoi range office, where they were subjected to physical assault, verbal abuse and mental harassment over a period of four days. Family members were not allowed to meet them during this time.

Rath cited multiple media reports in his petition and described the incident as "shocking, heartbreaking, painful, disgusting and barbaric." He has requested the commission to intervene and take stern action against the Forest personnel involved.

Those named in the complaint include Telkoi Range Officer Shivaji Mohan Rao, Forester Malay Kumar Jena, Guard Ajit Kumar Das, and officers identified as Dhanraj HD and Sudipta Panda. Rath has demanded compensation of Rs 10 lakh for each victim, to be recovered from the salaries of the accused officials.

The NHRC has acknowledged receipt of the complaint and registered it under diary number 17058/IN/2025 for further consideration.

Lokmat Times

# NHRC to kick off two-day camp sitting in Bhubaneswar tomorrow

https://www.lokmattimes.com/national/nhrc-to-kick-off-two-day-camp-sitting-in-bhubaneswar-tomorrow/

By IANS | Updated: July 20, 2025 19:34 IST

New Delhi, July 20 NHRC Chairperson Justice V. Ramasubramanian will preside over a special two-day camp sitting in ...

New Delhi, July 20 NHRC Chairperson Justice V. Ramasubramanian will preside over a special two-day camp sitting in Bhubaneswar starting Monday to hear cases related to trafficking of girl child, witchcraft and sorcery accusations and crimes against women, an official said.

Human rights case linked to death due to snake bites and lack of medical support; flooding issues faced by over five families in Bhadrak, Kendrapada and other coastal districts; crimes against women and attacks on journalists are also expected to figure during the hearing.

The State authorities and the complainants have been asked to remain present at the hearing of these cases to facilitate on-the-spot deliberations and decisions.

After the hearing of the cases, the National Human Rights Commission (NHRC) team will meet with the Chief Secretary, Director General of Police and other senior officers of the state to deliberate on issues of the promotion and protection of human rights, said a statement.

Other rights panel functionaries at the sitting include members Justice (Dr) Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo.

NHRC Secretary General Bharat Lal, Registrar (Law)Joginder Singh and other senior officers will also be attending the Camp Sitting and open hearing.

The Camp Sitting of the rights panel also aims to sensitise officers about human rights by delivering speedy justice to victims of rights violations.

The rights panel will also interact with the representatives of civil society organisations, NGOs and Human Rights Defenders (HRDs).

The Commission plans to meet representatives of civil society organisations, NGOs and HRDs on Tuesday.

“A media briefing will be held about the outcome of the camp sitting to have a wider dissemination of information on the human rights issues in the State and the actions taken by the NHRC,” said the official statement.

Over the past 18 years, the NHRC has held camp sittings in various states including Uttar Pradesh, Bihar, Karnataka, Odisha, Gujarat, Assam, Meghalaya, Chhattisgarh, Manipur, Madhya Pradesh, Punjab, Kerala, Puducherry, Andhra Pradesh, Jharkhand, Andaman and Nicobar, Nagaland, Uttarakhand, Rajasthan, Arunachal Pradesh, West Bengal, Tamil Nadu and Maharashtra.

--IANS

Sakshi Post

## NHRC to kick off two-day camp sitting in Bhubaneswar tomorrow

https://www.sakshipost.com/news/nhrc-kick-two-day-camp-sitting-bhubaneswar-tomorrow-431096

Jul 20, 2025, 19:30 IST

New Delhi, July 20 (IANS) NHRC Chairperson Justice V. Ramasubramanian will preside over a special two-day camp sitting in Bhubaneswar starting Monday to hear cases related to trafficking of girl child, witchcraft and sorcery accusations and crimes against women, an official said.

Human rights case linked to death due to snake bites and lack of medical support; flooding issues faced by over five families in Bhadrak, Kendrapada and other coastal districts; crimes against women and attacks on journalists are also expected to figure during the hearing.

The State authorities and the complainants have been asked to remain present at the hearing of these cases to facilitate on-the-spot deliberations and decisions.

After the hearing of the cases, the National Human Rights Commission (NHRC) team will meet with the Chief Secretary, Director General of Police and other senior officers of the state to deliberate on issues of the promotion and protection of human rights, said a statement.

Other rights panel functionaries at the sitting include members Justice (Dr) Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo.

NHRC Secretary General Bharat Lal, Registrar (Law)Joginder Singh and other senior officers will also be attending the Camp Sitting and open hearing.

The Camp Sitting of the rights panel also aims to sensitise officers about human rights by delivering speedy justice to victims of rights violations.

The rights panel will also interact with the representatives of civil society organisations, NGOs and Human Rights Defenders (HRDs).

The Commission plans to meet representatives of civil society organisations, NGOs and HRDs on Tuesday. “A media briefing will be held about the outcome of the camp sitting to have a wider dissemination of information on the human rights issues in the State and the actions taken by the NHRC,” said the official statement.

Over the past 18 years, the NHRC has held camp sittings in various states including Uttar Pradesh, Bihar, Karnataka, Odisha, Gujarat, Assam, Meghalaya, Chhattisgarh, Manipur, Madhya Pradesh, Punjab, Kerala, Puducherry, Andhra Pradesh, Jharkhand, Andaman and Nicobar, Nagaland, Uttarakhand, Rajasthan, Arunachal Pradesh, West Bengal, Tamil Nadu and Maharashtra

Prameya News

## NHRC to hold two-day camp sitting in Bhubaneswar from Monday

https://www.prameyanews.com/nhrc-to-hold-twoday-camp-sitting-in-bhubaneswar-from-monday

Published By : Pradeep Subudhi | July 20, 2025 10:38 PM

Bhubaneswar, July 20: The National Human Rights Commission (NHRC) will hold a special two-day camp sitting in Bhubaneswar starting Monday, July 21, to address cases related to girl trafficking, witchcraft-related violence, and crimes against women.

NHRC Chairperson Justice V. Ramasubramanian and other members will hear cases involving deaths due to snake bites, inadequate medical aid, flooding, journalist attacks, and other rights violations. Complainants and state authorities have been asked to attend for immediate resolutions.

The NHRC will also meet with top state officials and interact with civil society groups on Tuesday. A media briefing will follow to share the outcomes. This is part of NHRC's wider outreach, having conducted similar sittings in 24 states and UTs over the past 18 years.

India Education Diary

## NHRC, India to hold Camp Sitting on 21st – 22nd July, 2025 at Bhubaneswar, Odisha

https://indiaeducationdiary.in/nhrc-india-to-hold-camp-sitting-on-21st-22nd-july-2025-at-bhubaneswar-odisha/

By iednewsdesk | July 19, 2025

The National Human Rights Commission (NHRC), India is holding a two-day Camp Sitting at Bhubaneswar, Odisha, to hear the cases of alleged human rights violations on 21st – 22nd July, 2025. The NHRC Chairperson, Justice Shri V. Ramasubramanian, Members, Justice (Dr.) Bidyut Ranjan Sarangi, Smt. Vijaya Bharathi Sayani and Shri Priyank Kanoongo will hear the cases from 10.00 am at State Guest House Unit V in Keshari Nagar on 21st July, 2025.

NHRC Secretary General, Shri Bharat Lal, Registrar (Law), Shri Joginder Singh and other senior officers will also be attending the Camp sitting and open hearing. Besides hearing cases, the Camp Sitting aims to sensitize officers about human rights by delivering speedy justice to victims of rights violations. The Commission will also interact with the representatives of civil society organisations, NGOs and Human Rights Defenders (HRDs).

The State authorities and the complainants concerned have been asked to remain present at the hearing of these cases to facilitate on-the-spot deliberations and decisions. The cases to be taken up include Attacks on journalists, HRDs and their families; Crimes against women; Crimes against children including POCSO; Death due to snake bites and lack of medical support; Flooding issues faced by over five families in Bhadrak, Kendrapada and other costal districts; Human rights violations due to witchcraft and sorcery accusation, and trafficking of girl child during Covid-19 period.

After the hearing of the cases, the Commission will meet with the Chief Secretary, Director General of Police and other senior officers of the State to deliberate on issues pertaining to the promotion and protection of human rights.

On 22nd July, 2025, the Commission will be meeting the representatives of civil society organisations, NGOs and HRDs. Thereafter, a media briefing will be held about the outcome of the camp sitting to have a wider dissemination of information on the human rights issues in the State and the actions taken by the NHRC.

Since 2007, NHRC has been holding camp sittings across the country. The Commission has held camp sittings in various states including Uttar Pradesh, Bihar, Karnataka, Odisha, Gujarat, Assam, Meghalaya, Chhattisgarh, Manipur, Madhya Pradesh, Punjab, Kerala, Puducherry, Andhra Pradesh, Jharkhand, Andaman & Nicobar, Nagaland, Uttarakhand, Rajasthan, Arunachal Pradesh, West Bengal, Tamil Nadu and Maharashtra.

Kranti Odisha News

# राष्ट्रीय मानव अधिकार आयोग, भारत 21-22 जुलाई, 2025 को भुवनेश्वर, ओडिशा में शिविर बैठक आयोजित करेगा।

https://krantiodishanews.in/post/12502

July 20, 2025 | krantiodishanews

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत 21-22 जुलाई, 2025 को कथित मानव अधिकार उल्लंघन के मामलों की सुनवाई के लिए भुवनेश्वर, ओडिशा में दो दिवसीय शिविर बैठक आयोजित कर रहा है। एनएचआरसी अध्यक्ष, न्यायमूर्ति श्री वी. रामासुब्रमण्यन, सदस्य, न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी, श्रीमती विजया भारती सयानी और श्री प्रियंक कानूनगो 21 जुलाई, 2025 को केशरी नगर स्थित स्टेट गेस्ट हाउस यूनिट V में सुबह 10 बजे से मामलों की सुनवाई करेंगे।

एनएचआरसी के महासचिव श्री भरत लाल, रजिस्ट्रार (विधि) श्री जोगिंदर सिंह और अन्य वरिष्ठ अधिकारी भी शिविर बैठक और जन सुनवाई में शामिल होंगे। मामलों की सुनवाई के अलावा, शिविर बैठक का उद्देश्य मानव अधिकारों के उल्लंघन के पीड़ितों को शीघ्र न्याय दिलाकर अधिकारियों को मानव अधिकारों के प्रति संवेदनशील बनाना है। आयोग नागरिक समाज संगठनों, गैर सरकारी संगठनों के प्रतिनिधियों एवं मानव अधिकार संरक्षकों के साथ भी बातचीत करेगा।

राज्य के अधिकारियों और संबंधित शिकायतकर्ताओं को इन मामलों की सुनवाई में उपस्थित रहने के लिए कहा गया है ताकि मौके पर विचार-विमर्श और निर्णय हो सकें। जिन मामलों की सुनवाई की जाएगी उनमें पत्रकारों, मानव संसाधन विकास अधिकारियों और उनके परिवारों पर हमले; महिलाओं के खिलाफ अपराध; पोक्सो सहित बच्चों के खिलाफ अपराध; सांप के काटने और चिकित्सा सहायता के अभाव से मौत; भद्रक, केंद्रपाड़ा और अन्य तटीय जिलों में पाँच से अधिक परिवारों के सामने आई बाढ़ की समस्या; जादू-टोना और टोने-टोटके के आरोपों के कारण मानव अधिकारों का उल्लंघन, और कोविड-19 के दौरान बालिकाओं का दुर्व्यापार आदि शामिल है।

मामलों की सुनवाई के बाद, आयोग राज्य के मुख्य सचिव, पुलिस महानिदेशक और अन्य वरिष्ठ अधिकारियों के साथ मानव अधिकारों के संवर्धन और संरक्षण से संबंधित मुद्दों पर विचार-विमर्श करेगा।

22 जुलाई, 2025 को, आयोग नागरिक समाज संगठनों, गैर-सरकारी संगठनों और मानव संसाधन विकास मंत्रालयों के प्रतिनिधियों के साथ बैठक करेगा। इसके बाद, राज्य में मानव अधिकार मुद्दों और राष्ट्रीय मानव अधिकार आयोग द्वारा की गई कार्रवाई के बारे में व्यापक जानकारी के प्रसार के लिए शिविर बैठक के परिणामों के बारे में एक मीडिया ब्रीफिंग आयोजित की जाएगी।

2007 से, राष्ट्रीय मानव अधिकार आयोग देश भर में शिविर बैठकें आयोजित कर रहा है। आयोग ने उत्तर प्रदेश, बिहार, कर्नाटक, ओडिशा, गुजरात, असम, मेघालय, छत्तीसगढ़, मणिपुर, मध्य प्रदेश, पंजाब, केरल, पुडुचेरी, आंध्र प्रदेश, झारखंड, अंडमान और निकोबार, नागालैंड, उत्तराखंड, राजस्थान, अरुणाचल प्रदेश, पश्चिम बंगाल, तमिलनाडु और महाराष्ट्र सहित विभिन्न राज्यों में शिविर बैठकें आयोजित की हैं।

NAYA INDIA, Online, 21.7.2025
Page No. 0, Size:(0)cms X (00)cms.

Naya India

# पूर्व मुख्य न्यायाधीशों का नया ठिकाना

https://www.nayaindia.com/politics-3/new-place-for-former-chief-justices/500845.html

रियल पालिटिक्स | July 20, 2025

भारत सरकार के वरिष्ठ अधिकारी इन दिनों रिटायर नहीं होते हैं। उनके लिए पहले से सेवा विस्तार की योजना तैयार रहती है। ग्रेट इंडियन एक्सटेंशन प्लान के तहत वे रिटायर ही नहीं होते हैं और अगर रिटायर हो जाते हैं तो कहीं न कहीं उनका अच्छा इंतजाम हो जाता है। हाल ही में केंद्रीय गृह सचिव को एक साल का सेवा विस्तार मिला है। पहले सुप्रीम कोर्ट के चीफ जस्टिस भी रिटायर होते थे तो उनको कहीं अच्छी जगह मिलती थी। लेकिन अब तो राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष का पद भी उनसे दूर हो गया है। पहले वहां रिटायर चीफ जस्टिस ही नियुक्त होते थे। जस्टिस अरुण मिश्रा से यह परंपरा टूटी और अब तक राजनीतिक नियुक्ति होने लगी है।

तभी पूर्व मुख्य न्यायाधीशों का नया ठिकाना बने हैं नेशनल लॉ यूनिवर्सिटी। अभी हाल में रिटायर हुए दो पूर्व मुख्य न्यायाधीश दो नेशनल लॉ यूनिवर्सिटी में प्राध्यापक बने हैं। सुप्रीम कोर्ट के चीफ जस्टिस पद से रिटायर हुए जस्टिस संजीव खन्ना अब नेशनल लॉ यूनिवर्सिटी हिमाचल प्रदेश में कानून के छात्रों को पढ़ाएंगे। उनसे पहले रिटायर हुए चीफ जस्टिस डीवाई चंद्रचूड़ के नेशनल लॉ यूनिवर्सिटी दिल्ली में प्राध्यापक का पद मिला था। जस्टिस संजीव खन्ना और जस्टिस चंद्रचूड़ दोनों विशेष प्राध्यापक नियुक्त हुए हैं।

Janta Se Rishta

## सरकार ने डीएसपी को निलंबित किया, अधिकारी ने कहा जान को खतरा

https://jantaserishta.com/local/tamil-nadu/tamil-nadu-government-suspends-dsp-officer-says-life-is-in-danger-4158762

Tulsi Rao | 20 July 2025 11:26 AM

मयिलादुथुराई: वरिष्ठ पुलिस अधिकारियों पर उत्पीड़न का आरोप लगाने वाले मयिलादुथुराई मद्य निषेध प्रवर्तन शाखा के पुलिस उपाधीक्षक एम सुंदरेशन को निलंबित कर दिया गया है। शनिवार को पत्रकारों से बात करते हुए, अधिकारी ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से अनुरोध किया कि वह "स्वतः संज्ञान लेते हुए" मामला उठाए और उन्हें न्याय दिलाए क्योंकि उनकी "जान को खतरा है"।

गृह सचिव धीरज कुमार द्वारा 19 जुलाई को जारी आदेश में कहा गया है कि सुंदरेशन ने आचरण नियमों का उल्लंघन किया है और मयिलादुथुराई के एसपी पर निराधार आरोप लगाए हैं। आदेश में कहा गया है, "उन्होंने जानबूझकर मीडिया के सामने खुद को इस तरह पेश करने की कोशिश की जैसे उनके साथ अन्याय हुआ हो, क्योंकि उन्हें सरकारी वाहन उपलब्ध नहीं कराया गया था, जिसे 11 जुलाई को जिले से 44 अन्य वाहनों के साथ वीवीआईपी बंदोबस्त ड्यूटी के लिए वापस ले लिया गया था।"

अगर आरोप सच थे तो मुझे निलंबित क्यों नहीं किया गया: डीएसपी

उन्होंने एक महिला पुलिस इंस्पेक्टर को भी धमकाया और गाली-गलौज की और उसे अनगिनत दुखों का सामना कराया। इससे वह आत्महत्या करने पर मजबूर हो गई, लेकिन उसके सहयोगियों ने उसे सांत्वना देकर उसे रोक लिया। उन्होंने अपने कार्यालय में एसी और प्रिंटर लगवाने के मामले में अनुचित प्रभाव डाला था और वीएचएफ माइक पर अधीनस्थ पुलिसकर्मियों के साथ दुर्व्यवहार भी किया था। उचित शिकायत निवारण तंत्र के अनुसार, उन्होंने वरिष्ठ अधिकारियों से अपनी शिकायत दर्ज कराने में कोई कसर नहीं छोड़ी। ज़िम्मेदार पद पर होने के बावजूद, उन्होंने कथित तौर पर ज़िला एसपी के अधिकार पर सवाल उठाया और कई मौकों पर घोर अनुशासनहीनता दिखाई। आदेश में कहा गया है कि उनके ख़िलाफ़ अनुशासनात्मक कार्यवाही शुरू की जाएगी और उन्हें तत्काल प्रभाव से निलंबित किया जाता है।

इस बीच, शनिवार तड़के पत्रकारों से बात करते हुए, सुंदरेसन ने कहा कि उनकी जान को खतरा है। उन्होंने कहा, "सबसे अच्छे अधिकारी भी मेरे लिए कुछ नहीं कर सकते। मुझे न्याय कौन देगा? मुझे सुरक्षा की ज़रूरत है क्योंकि मेरी जान को खतरा है।" उन्होंने कहा, "मैं मानसिक पीड़ा में हूँ और उच्च अधिकारियों के कार्यों से प्रभावित हूँ। अगर मुझे कुछ होता है, तो वह उनकी वजह से होगा।"

2005 से 2010 के बीच अपने ऊपर लगे आरोपों का जवाब देते हुए, सुंदरेसन ने पूछा कि अगर आरोप सच थे, तो उस दौरान उन्हें निलंबित क्यों नहीं किया गया। उन्होंने कहा, "अगर मैंने आरोपों के अनुसार कुछ भी गलत किया होता, तो मुझे निलंबित कर दिया जाता, है ना? लेकिन मुझे और भी महत्वपूर्ण पदों पर स्थानांतरित कर दिया गया।" उन्होंने कहा, "यहाँ तक कि डीजीपी ने भी मुझसे आरोपों के बारे में बात नहीं की। किसी ने भी मेरी सीधे जाँच नहीं की।" उन्होंने यह भी पूछा कि मुख्यमंत्री ने हस्तक्षेप क्यों नहीं किया। उन्होंने कहा, "माननीय मुख्यमंत्री ने मुझसे कुछ क्यों नहीं पूछा? लेकिन कोई बात नहीं; उनके पास इन

सबके लिए समय नहीं है। कम से कम उन्हें मेरे खिलाफ लगे आरोपों के बारे में विभागाध्यक्षों से पूछताछ तो करनी चाहिए थी।"

सुंदरेसन ने आगे कहा कि हालाँकि वह गंभीर मानसिक पीड़ा में हैं और अपनी जान को लेकर चिंतित हैं, लेकिन वह पुलिस अधिकारी विजयकुमार आईपीएस, जिनकी आत्महत्या से मृत्यु हो गई, जैसे फैसले नहीं लेंगे।

इस बीच, राज्य भाजपा अध्यक्ष नैनार नागेंथ्रन ने इस मुद्दे पर डीएमके सरकार की आलोचना की। "सरकार पुलिस अधिकारियों के उत्पीड़न के आरोपों पर ध्यान देने के बजाय, आरोप लगाने वालों को नौकरी से बर्खास्त कर रही है। क्या डीएमके सरकार यह समझेगी कि यह अराजक रवैया न केवल पुलिस बल को प्रभावित करता है, बल्कि पहले से ही बदतर कानून-व्यवस्था को और भी बदतर बनाता है?" नागेंथ्रन ने एक्स पर पोस्ट किया।